

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6303/2017

(Arising out of impugned final judgment and order dated 25-10-2016 in FA No.416/2016 passed by the High Court Of Judicature At Allahabad)

ANUJ CHATURVEDI

Petitioner(s)

VERSUS

JYOTI

Respondent(s)

(IA No.25007/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-10-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. M.M. Singh, Adv.
Mr. Jitendra Kr., Adv.
Mr. Prashant Kr. Singh, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Mr. Ashok K. Singh, Adv.
Ms. Sonakshi Monga, Adv.
Mr. Sandeep K. Bhardwaj, Adv.
Mr. Ali Safeer Farooqi, Adv.
Mr. Syed Imtiyaz Ali, Adv.
Mr. Arvind Kumar Kanva, Adv.
Ms. Ankita Balooni, Adv.
Mr. Tanishq Mehta, Adv.
Mr. Aftab Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere in the order granting custody of the child to the mother. The special leave petition is dismissed accordingly.

However, we give liberty to the petitioner to approach the

Family Court for enhancement of his visitation rights and we direct the Family Court to ensure that visitation rights are fixed in such a manner that the child gets to know and love his father. A child has a right to the affection of both his parents and the Family Court shall ensure that visitation rights are granted in such a manner. The Family Court may also make suitable arrangements for visitation/interim custody during vacation periods. Obviously the Family Court has to keep the interest of the child at the foremost.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER